

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 683/TT/2020

Date: 28.1.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff for 2004-09 tariff block and 2009-14 tariff block, (ii) truing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for 2 no. assets under Moga-Hissar-Bhiwani Transmission System in Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:

- a) Submit Form 10B for combined assets for 2019-24 period.
- b) Submit details of actual date of decapitalization and actual date of asset not put to use with respect to Combined Asset for 2019-24 period.
- c) RPC/OCC approval for replacement of equipment.
- d) Whether the projected ACE claimed for the 2019-24 period is within the scope of work. If yes, details of the same may be provided.

- e) Whether the proposed ACE claimed during 2019-24 period is for the purpose of life extension. If yes, submit the details of the same along with certification of OEM.
- f) Whether the proposed replacement is discussed and approved by the beneficiaries.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
AC(L)